

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos. 7790 TO 7793/DEL/2019 &  
7795 TO 7797/Del/2019  
Assessment Years : 2001-02 TO 2004-05 &  
2006-07 TO 2008-09**

**M/S NUOVO PIGNONE  
INTERNATIONAL SRL  
(FORMERLY KNOWN AS  
NUOVO PIGNONE SPA)  
C/O 6<sup>TH</sup> FLOOR,  
BUILDING, 7A,  
STANDARD CHARTERED  
BUILDING, DLF CYBER  
CITY, PHASE-III,  
GURGAON,  
HARYANA – 122002  
(PAN: AABCG3212A)  
(Appellant)**

**Vs. JT. CIT (INTERNATIONAL  
TAXATION),  
CIRCLE-1(3)(1),  
NEW DELHI**

**(Respondent)**

**AND**

**ITA Nos. 63, 5572, 5573, 5574, 5575 & 5576/Del/2019  
A.YRS. : 2015-16, 2002-03, 2003-04, 2005-06 TO 2007-08**

**M/S GE PACKAGED  
POWER INC.  
C/O 6<sup>TH</sup> FLOOR,  
BUILDING, 7A,  
STANDARD CHARTERED  
BUILDING, DLF CYBER  
CITY, PHASE-III,  
GURGAON,  
HARYANA – 122002  
(PAN: AACCG3209J)  
(Appellant)**

**Vs. DY. CIT (INTERNATIONAL  
TAXATION),  
CIRCLE-1(3)(1),  
CIVIC CENTRE, NEW DELHI**

**(Respondent)**

**AND**

**ITA No. 6476/Del/2017  
Assessment Year : 2014-15**

**M/S GE JENBACHER  
GMBH & CO. OHG,  
C/O 6<sup>TH</sup> FLOOR,  
BUILDING, 7A,  
STANDARD CHARTERED  
BUILDING, DLF CYBER  
CITY, PHASE-III,  
GURGAON,  
HARYANA – 122002  
(PAN: AAIFG2692J)  
(Appellant)**

**Vs. DY. CIT (INTERNATIONAL  
TAXATION),  
CIRCLE-1(3)(1),  
CIVIC CENTRE, NEW DELHI**

**(Respondent)**

**AND**

**ITA No. 61/Del/2019  
Assessment Year : 2015-16**

**M/S GE ENERGY PARTS  
INC.,  
C/O 6<sup>TH</sup> FLOOR,  
BUILDING, 7A,  
STANDARD CHARTERED  
BUILDING, DLF CYBER  
CITY, PHASE-III,  
GURGAON,  
HARYANA – 122002  
(PAN: AACCG2798N)  
(Appellant)**

**Vs. DY. CIT (INTERNATIONAL  
TAXATION),  
CIRCLE-1(3)(1),  
CIVIC CENTRE, NEW DELHI**

**(Respondent)**

Appellant by : Ms. Disha Jham, Adv. &  
Ms. Mehak Sachdeva, Adv.  
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **31.03.2021**  
Date of pronouncement : **31.03.2021**

**ORDER****PER G.S. PANNU, VP :**

These appeals by the separate assessees for the captioned assessment years are directed against the respective orders of the Ld. Assessing Officer as well as Ld. CIT(A)-42, New Delhi.

2. The Assessee's A.R. vide his common letter dated 19.03.2021 has requested for withdrawal of the aforesaid appeals filed by the assessees and stated that the assessees have opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in all the appeals.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the aforesaid appeals.

5. In the result, all the appeals of the assessees are dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 31<sup>st</sup> March, 2021.

Sd/-

**(KUL BHARAT)  
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar